

LOK SABHA DEBATES

Dated.....27.2.1956

(Part II —Proceedings other than Questions and Answers)

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LOK SABHA

Friday, 16th March, 1956

*The Lok Sabha met at Half Past Ten
of the Clock*

[MR. SPEAKER *in the Chair*]

QUESTIONS AND ANSWERS

(See Part I)

11-30 A.M.

PAPERS LAID ON THE TABLE

STATEMENTS SHOWING ACTION TAKEN
BY GOVERNMENT ON ASSURANCES ETC.

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha) : I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various Sessions shown against each :—

1. Supplementary Statement Eleventh Session
No. III 1955 of Lok Sabha.

[See Appendix (IV) Annexure No. 43]

2. Supplementary Statement Tenth Session,
No. VII. 1955 of Lok
Sabha.

[See Appendix (IV) Annexure No. 44]

3. Supplementary Statement Ninth Session,
No. XIII. 1955 of Lok
Sabha.

[See Appendix (IV) Annexure No. 45]

4. Supplementary Statement Eighth Session,
No. XVII. 1954 of Lok
Sabha.

[See Appendix (IV) Annexure No. 46]

5. Supplementary Statement Seventh Session
No. XX. 1954 of Lok
Sabha.

[See Appendix (IV) Annexure No. 47]

6. Supplementary Statement Sixth Session
No. XXVII. 1954 of Lok
Sabha.

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[See Appendix (IV) Annexure No. 48]

7. Supplementary Statement Fifth Session,
No. XXXII. 1953 of Lok
Sabha.

[See Appendix (IV) Annexure No. 49]

8. Supplementary Statement Third Session,
No. XLII. 1953 of Lok
Sabha.

[See Appendix (IV) Annexure No. 50]

MESSAGES FROM RAJYA SABHA

Secretary : Sir, I have to report the following two messages received from the Secretary of Rajya Sabha :—

(i) "In accordance with the provisions or rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 13th March, 1956, agreed without any amendment to the Control of Shipping (Continuance) Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 24th February, 1956."

(ii) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 2nd March, 1956, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."